

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 101
IB-410/ND/2020

IN THE MATTER OF:

Canara Bank (Syndicate Bank)

...PETITIONER

Vs.

M/s. Clarion Townships Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC Code, 2016

**Order delivered on 01.06.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the IRP

:Mr. Abhishek Devgan, Advocate.

ORDER

IA/2558/2022

This is an application under Regulation 13(2)(d) read with Regulation 17 of the IBBI (IRP for CP) Regulations 2016 and Section 60(5) of the IB Code 2016 filed on behalf of IRP to place on record the list of creditors and report on constitution of Committee of Creditors of the Corporate Debtor with supporting affidavit. The list of the creditors and report of Constitution of CoC was taken on record. The application is **allowed**.



**(Rahul Bhatnagar)
Member (T)**



**(P.S.N Prasad)
Member (J)**